

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.577 of 2010

(Arising out of Order-in-Original No.CCE/BBSR-II/No.2/COMMISSIONER/2010 dated 26.03.2010 passed by Commissioner, Central Excise & Customs, Bhubaneswar-II.)

Sri Praharaj Swain

...Appellant

VERSUS

Commissioner of Central Excise, Bhubaneswar-II

.....Respondent

APPEARANCE

S/Shri N.K.Chowdhury, I. Banerjee, Tanay Agarwal, all Advocates for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 15 June 2022
DATE OF DECISION : 08 August 2022

The Appeal is allowed with consequential relief, if any, as per law. For order, see order of date in Excise Appeal No.509 of 2010.

Sd/
**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

Sd/
**(P.ANJANI KUMAR)
MEMBER (TECHNICAL)**

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